

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**4<sup>th</sup> Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001**

**Ph: 23753942 Fax-23753923**

Petition No. 78/TT/2012

Date: 12.4.2012

To

The Deputy General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject: Approval under Regulations-86 for transmission tariff for 765 kV S/C Seoni-Wardha T/L (Anticipated DOCO: 1.3.2012) under WRSS-II, Set A Scheme of Western Region from DOCO to 31.3.2014.

Sir,

I am directed to refer to your petition mentioned above, and to request you to furnish following information on affidavit, with advance copy to the respondents/beneficiaries, latest by 27.4.2012:

The petitioner may be asked to furnish the following information:

- (i) The reasons for increase in total estimated completion cost by 16.03% from Feasibility Report (FR) cost, as there is only one asset in the petition;
- (ii) Detailed justification along with documentary evidence to justify the delay of 20 months in commissioning of the asset. When was the application for forest clearance made to the Ministry of Environment and Forests, Government of India, and what were the follow up actions to obtain the clearance? How many towers are required to be erected in the forest area?
- (iii) Why not the delay in commissioning of the asset be attributed to the petitioner, as it is observed from Form -5 C that although the Investment Approval was accorded by Ministry of Power, Government of India, in July, 2006 but the award was placed in February, 2009 with the completion schedule of February, 2012?
- (iv) Detailed justification along with documentary evidence for the increase in cost of "Tower Steel" by 38.41%, "Conductors" by 40.04%, "Earth-wire" by 33.04%, "Insulators" by 18.53% and "Hardware Fitting" by 74.82% as per Form 5-B [Page No. 44 of the petition];
- (v) Details of increase in quantity of material and the corresponding percentage increase in the cost as stated in Form – 5 B.
- (vi) Item-wise details of the initial spares claimed in the petition;

- (vii) Break-up of the work completed but to be billed after DOCO, balance/retention payments, PV etc claimed by the petitioner under Regulation 9 (1) of the 2009 regulations;
- (viii) Data for capital cost benchmarking in accordance with the Commission's orders dated 27.4.2010 and 16.6.2010 regarding benchmarking of capital cost of 765/400 kV Transmission Lines and Sub-Stations;
- (ix)** Actual DOCO of the asset;
- (x) In case there is change in anticipated DOCO, the CA/Management Certificate certifying the actual expenditure up to DOCO, Projected additional capital expenditure thereafter, and the funding pattern as on DOCO as well as for the additional capitalization along with revised Form-1, Form-6, Form-9 and Form-13.
- (xi) Apportioned approved cost shown in Form-5D is ₹ 35569.24 lakh while it is ₹36593.62 lakh in instant petition as per Form-6. Petitioner may clarify and reconcile the figures. Revised form 5D may be submitted.

Yours faithfully,

(P.K.Sinha)  
Assistant Chief (Legal)